

SUPREME COURT OF INDIA

Om Prakash

Vs.

State of Haryana

(G.B.Pattanaik and U.C.Banerjee JJ.)

29.11.1999

ORDER

The Text below is only a summarized version of the order pronounced

Appellants convicted for offence under Section 323 and 325 of Indian Penal Code sought to raise provisions of Section of 360 of CrPC. Supreme Court held that it was fit case to raise provisions of Section 360 and directed appellant to maintain good conduct during period of probation.